

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

CP (IB) No.206/Chd/Hry/2018

In the matter of:-

Sadhu Ram Baij Nath

....Petitioner-Operational Creditor

Versus

KTC Foods Pvt. Ltd.

.... Respondent-Corporate Debtor

Present: Mr. Deepankur Sharma, Advocate, for Mr. Rose Sharma,
Advocate, for the Petitioner
Mr. Anand Chibbar, Senior Advocate, with Mr. Vaibhav Sahni,
Advocate, for the Respondent

In view of order of admission passed in CP(IB) No.136/Chd/Hry/2018;
M/s Ashok Kumar & Brothers Versus K.T.C Foods Pvt. Ltd., the learned counsel
for the petitioner submits that the petition may be disposed of with liberty to the
petitioner to file the claim before the Interim Resolution Professional/Resolution
Professional, as the case may be.

Disposed off, with liberty as above.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R.Sethi)
Member (Technical)

August 29, 2018
Mohit Kumar